

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF HANSRAJ AGROFRESH
PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Hansraj Agrofresh Private Limited
2.	Date of incorporation of corporate debtor	29/08/2014
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC-Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15490UP2014PTC065749
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address as per the MCA Records: C-23, 2nd Floor, Swastik Gardenia Shivpur Varanasi UP 221003
6.	Date of closure of Insolvency Resolution Process	06 th July, 2023
7.	Liquidation commencement date of corporate debtor	06 th July, 2023 (Certified copy of order received on 11.07.2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Dev Vrat Rana Reg. No: IBBI/IPA-001/IP-P-02567/2021-2022/13936
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Shop No. 5, B. S. M. Tiraha, Roorkee, Hari Singh Market, Hardwar, Uttarakhand-247667 E-Mail: cadevrana@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: Shop No. 5, B. S. M. Tiraha, Roorkee, Hari Singh Market, Hardwar, Uttarakhand-247667 E-Mail: cirp.hapl@gmail.com
11.	Last date for submission of claims	05 th August, 2023

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, has ordered the commencement of liquidation of the **Hansraj Agrofresh Private Limited** on **06/07/2023** (Certified copy of Order received on 11.07.2023.)



The stakeholders of **Hansraj Agrofresh Private Limited** are hereby called upon to submit their claims with proof on or before **05/08/2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Sd/-

Dev Vrat Rana

Liquidator of Hansraj Agrofresh Private Limited

Regn. No.: IBBI/IPA-001/IP-P-02567/2021-2022/13936

AFA Valid upto 30/11/2023

Reg. Address: Shop No. 5, B. S. M. Tiraha, Roorkee
Hari Singh Market, Hardwar, Uttarakhand -247667

Email: For Correspondence- cirp.hapl@gmail.com

Email: Regd. With IBBI – cadevrana@gmail.com

Date: 12.07.2023

Place: Roorkee



यूनियन बैंक ऑफ इंडिया
Union Bank of India

Branch : Arya College
Panipat, Haryana

POSSESSION NOTICE (For Immovable property)

Notice is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(4) read with rule 8 of the Security Interest (Enforcement, Rules 2002) issued a demand notice under section 13(2) on the dates mentioned against each account and stated hereinafter calling upon them to repay the amount within 60 days from the date of notice/ receipt of notice.

The Borrowers / Guarantors / Mortgagor having failed to repay the amount, notice is hereby given to the Borrowers / Guarantors / Mortgagor and the public in general that the undersigned has taken the symbolic possession of the property/ies described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rule, on the dates mentioned against Term Loan and overdraft account. The Borrowers / Guarantors/ Mortgagor in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property will be subject to the charge of Union Bank of India for the amounts and interest thereon, given below:

Name of the account / borrower (s)/Guarantor(s)	Description of property Mortgaged	Date of Demand Notice	Date of Possession Notice	Amount Outstanding as on date of notice
Borrower : M/s Ajit Textiles through its prop. Sh. Ajit Pal Singh	All the piece & parcel of	28.09.2022	10.07.2023	Rs. 15,31,996.35/- (Rs. Fifteen Lakh Thirty One Thousand Nine Hundred Ninety Six and Paise Thirty Five Only) and interest thereon from 01.09.2022
Residential House admeasuring 100 Soyards, (Eastern Part) situated at house no 49 Patel Nagar , Tehsil Town , Panipat owned jointly by Sh. AjitPal Singh S/o Late Sh. Kartar Singh & Sh. Balvinder Singh S/o Late Sh. Kartar Singh bounded by – North: Cement Concrete Pave Road, South: Others' Property, East: H. No 48 of Sh. Peeru Lal, West: H No 49 of Sh. Lal Singh (Western Part)				
PLACE: Panipat + DATE: 10.07.2023 Authorized officer, Union Bank of India				



Registered Office: IndusInd Bank Limited, 2401 Gen. Thimmayya Road (Cantonment), Pune - 411 001, India.
FRR Group, 11th Floor, Hyatt Regency Complex, New Tower, Bhikaji Cama Place, New Delhi-110066

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTY

"APPENDIX- IV-A" [See provision to rule 8 (6)] Security Interest (Enforcement) Rules 2002]

Sale Notice for selling of immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged to the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of IndusInd Bank Limited, the Secured Creditor, will be sold through public auction on "As and where is basis", "as is what is basis", whatever is there is basis" and "No recourse Basis" on 31st July, 2023 for recovery of the amount mentioned below together with further interest, cost & expenses etc; due to the Secured Creditor from Borrowers/Guarantors/Mortgagors. The auction details of the mortgaged property are shared below.

Name of the Borrower, Mortgagor & Guarantors / Total Liabilities	Details of property	Reserve Price / EMD/ Incremental Bid/ Inspection date	Possession/ Auction Date/ Last Date of Bid Deposit
M/s. Radha Trading Co./ Mr. Satpal Bansal / Mrs. Veena Bansal / Mr. Jatin Bansal. Loan Account No. 652000000124	PROPERTY NO. 1:- "All That Piece and Parcel of Immovable Property Situated at Khewat Khatauni No. 595/620, Khasra No. 170/102 (7-4), 171/6/1 (5-0) Kitta 2, Tadadi 12 Kanal 4 Maria Share 115/24400 I.E 0 Kanal 1.15 Maria, Village Karoran, Tehsil Kharar, Distt. Mohali, Punjab (Also Known as Adarsh Nagar, Nayagaon, Mohali). Type: Commercial Shop, Owner: Mr Satpal Bansal, Area: 34.17 Sq Yards	PROPERTY 1: Commercial Shop Rs. 15.84 Lac Rs. 1.58 Lac Rs. 1.00 Lac	Possession: Physical Auction Date: 31st July 2023 Time: 12pm-1:00 P.M. Last Date of Bid Deposit: 28th July, 2023 upto 5:00 p.m.
Total Liabilities: Rs. 56,82,272/- (Rupees Fifty-Six Lacs, Eighty Two Thousand, Two Hundred Seventy Two Only) as on 28/02/2023.	PROPERTY NO. 2:- "All That Piece and Parcel of Immovable Property Situated at Khewat Khatauni No. 575/605, Khasra No. 170/102 (7-4), 171/6/1 (5-0) Kitta 2, Tadadi 12 Kanal 4 Maria Share 1/244 I.E 0 Kanal 1 Maria, Village Karoran Tehsil Kharar, Distt. Mohali, Punjab (Shop Also Known As Radha Trading Co. Adarsh Nagar, Nayagaon, Distt. Mohali, Punjab). Type: Commercial Shop, Owner : Mr Satpal Bansal, Area : 28.69 Sq. Yards"	PROPERTY 2: Commercial Shop Rs. 15.84 Lac Rs. 1.58 Lac Rs. 1.00 Lac	Inspection date: 24th July 2023.

Name and contact details of Authorised Officer- Mr. Nitin Mahajan, Mobile No. 9717375920, E-mail ID:- Nitin.Mahajan@indusind.com

For detailed terms and conditions of the sale, please refer to the link provided in Secured Creditor's website i.e. www.IndusInd.com or <https://www.bankauction.com>

STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) & RULE 9(1) OF THE SARFAESI ACT, 2002

Date: 12.07.2023 Place: Nayagaon, Distt. Mohali, Punjab Authorised Officer, IndusInd Bank Ltd.

FORM B
PUBLIC ANOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKE HOLDERS OF HANSRAJ AGROFRESH PRIVATE LIMITED

S. No.	Particulars	Details
1.	Name of Corporate Debtor	Hansraj Agrofresh Private Limited
2.	Date of Incorporation of Corporate Debtor	29/08/2014
3.	Authority under which corporate debtor is incorporated/ registered	Ministry of Corporate Affairs, ROC Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15490UP2014PTC065749
5.	Address of the Registered Office and Principal Office (if Any) of Corporate Debtor	Registered Office Address as per the MCA Records: C-23, 2nd Floor, Swastik Gardania Shivpur Varanasi UP 221003
6.	Date of Closure of Insolvency Resolution Process	06th July, 2023
7.	Liquidation Commencement Date of Corporate Debtor	06th July, 2023 (Certified copy of order received on 11.07.2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Dev Vrat Rana Reg. No: IBI/PA-001/PP-P-02567/2021-2022/13936
9.	Address and email of the of the liquidator, as registered with te board	Address: Shop No. 5, B. S. M. Tiraha, Roorkee, Hari Singh Market, Hardwar, Uttarakhand- 247667 E-Mail: cadevrana@gmail.com
10.	Address and email to be used for correspondence with the liquidator	Address: Shop No. 5, B. S. M. Tiraha, Roorkee, Hari Singh Market, Hardwar, Uttarakhand- 247667 E-Mail: cirp.hapl@gmail.com
11.	Last Date for Submission of Claims	05th August, 2023

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, has ordered the commencement of liquidation of the **Hansraj Agrofresh Private Limited** on 06/07/2023 (Certified copy of Order received on 11.07.2023.)

The stakeholders of **Hansraj Agrofresh Private Limited** are hereby called upon to submit their claims with proof on or before 05/08/2023, to the liquidator at the address mentioned against Item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Dev Vrat Rana
Liquidator of Hansraj Agrofresh Private Limited
Regn. No.: IBI/PA-001/PP-P-02567/2021-2022/13936
AFA Valid upto 30/11/2023
Reg. Address: Shop No. 5, B. S. M. Tiraha, Roorkee, Hari Singh Market, Hardwar, Uttarakhand- 247667
Email: For Correspondence- cirp.hapl@gmail.com
Email: Regd. With IBI- cadevrana@gmail.com

Date: 12.07.2023
Place: Roorkee

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT-2)
1st FLOOR, S.C.O. 33-34-35, SECTOR 17-A, CHANDIGARH
(Additional space allotted on 3rd & 4th Floor also)

Case No. : OA/2230/2019

Summons under Sub-Section (4) of section 19 of the Act, read with Sub-rule (2-A) of rule 5 of the Debts Recovery Tribunal (Procedure) Rules, 1993. Exh. No. 18740

ANDHRA BANK
VS
M/S ANANYA BOUTIQUE

To,
1. M/s Ananya Boutique
D/W/S/O- Smt. Shivani Devi.
M/s Ananya Boutique and Handloom, with Principal Place of Business at #NK Sharma Road, Village Lohgarh, Zirakpur, Punjab through its Proprietor Smt. Shivani Devi. Sahibzada Ajit Singh Nagar/Mohali/Ajitgarh, Punjab.

2. Smt. Shivani Devi Wife of Shri Joginder Singh, R/o House No. 116, Sharma Estate, Village Lohgarh, Zirakpur, Punjab.

SUMMONS

WHEREAS, OA/2230/2019 was listed before Hon'ble Presiding Officer / Registrar on 24.05.2023.

WHEREAS this Hon'ble Tribunal is pleased to issue summons / notice on the said application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 29,27,654.08 (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 19.09.2023 at 10:30 AM failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this tribunal on this dated 21.06.2023.

DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT2)
1st Floor, SCO 33-34-35, Sector 17-A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)

Case No.: OA/497/2023

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rule, 1993.

UNION BANK OF INDIA Exh. No.: 18717
VS
SH SUNDER SINGH

To,
(2) SHRI LACHMAN SINGH
SON OF SHRI SATBIR VILLAGE BANDH TEHSIL ISRANA, PANIPAT, HARYANA

SUMMONS

WHEREAS, OA/497/2023 was listed before Hon'ble Presiding Officer / Registrar on 12/06/2023.

WHEREAS this Hon'ble Tribunal is pleased to issue summons / notice on the said Application under Section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 2937730.07/- (application along with copies of documents etc annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) To show cause with in thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties of assets other than properties and assets specified by the applicant under serial number 3 A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 10/10/2023 at 10:30 AM failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 21/06/2023

Signature of the officer Authorised to issue summons
Note : Strike out whichever is not applicable.

DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT2)
1st Floor, SCO 33-34-35, Sector 17-A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)

Case No.: OA/508/2023

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rule, 1993.

UNION BANK OF INDIA Exh. No.: 18718
VS
SHRI AJMER SINGH

To,
(1) SHRI AJMER SINGH
SHRI AJMER SINGH SON OF SHRI SEETA RAM RESIDENT OF HOUSE NO. 44, VILLAGE DUPERI, TEHSIL ASSANDH, DISTRICT KARNAL HARYANA 132101. Karnal, HARYANA

SUMMONS

WHEREAS, OA/508/2023 was listed before Hon'ble Presiding Officer / Registrar on 12/06/2023.

WHEREAS this Hon'ble Tribunal is pleased to issue summons / notice on the said Application under Section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 2495495.00/- (application along with copies of documents etc annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) To show cause with in thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties of assets other than properties and assets specified by the applicant under serial number 3 A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 06/10/2023 at 10:30 AM failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 21/06/2023

Signature of the officer Authorised to issue summons
Note : Strike out whichever is not applicable.



GIC HOUSING FINANCE LTD
Corporate Office/ Head Office: GICHL, National Insurance Building, 6th floor, 14, Jamshedji Churchgate, Mumbai-400020 Tel.: (022) 22851765/66/67 Email: corporate@gicfl.com
Website: www.gicflindia.com Lucknow Branch: 3C, Third Floor, Centre Court Building, 5, Park Road, Thapar House, Lucknow-226001, Phone No. 0522-2238448, 2237358, Email : lucknow@gicflindia.com

DEMAND NOTICE
(IN PURSUANCE WITH SECTION 13(2) OF THE SARFAESI ACT, 2002)

GIC Housing Finance Ltd. (GICHL) has sanctioned Housing loan to the following borrower(s) to purchase residential premises by creating equitable mortgage in favor of GICHL. There payment of the loan(s) is irregular and the account(s) is finally classified as Non-Performing Asset in accordance with directions and guide lines of National Housing Bank.

GICHL has therefore invoked its rights under section 13(2) of the SARFAESI ACT, 2002 and called upon the borrower(s) to repay the total outstanding due mentioned therein, within 60 days from the date of the said Demand notice (s).

The borrower(s) is here by again called upon publicly to pay the said total dues plus the charges & interest accrued till date within 60days from the date of this notice calling which GICHL shall resort to all or any of the legal rights to TAKE POSSESSION of the said property(ies) and dispose it and adjust the proceeds against the outstanding dues amount. The borrower(s) is also restrained from alienating or creating third party interest on the ownership of the property(ies).

Sl. No.	Name Of The Borrower & Co-Borrower/ File No.	Address Of The Mortgaged Property	Outstanding Dues As On 10.07.2023 (including Legal Charges) (amount In Rs.)	Date Of Demand Notice Sent	Outstanding Dues as per Demand Notice (amount In Rs.)
1	Mr. Rabbani Alvi & Mrs. Naaz Alvi/ UP0100610001452	H. No. 435/168 admeasuring 1000 Sq. Fts. at Khasra No. 205, Plot No. 31, Rajajab Ganj, Ward Gadhri Peer Khan, Near Rose Ice Cream Factory, Thakurganj, Lucknow 226003.	18,27,370/-	07/06/2023	18,23,449/-
2	Mr. Ashu Miyan & Mrs. AneeshBano / UP0100610001451	H. No. 616/P-032 admeasuring 500 Sq. Fts. at Khasra No. 58, Semra Gaudhi, Ward Faizulaganj, Sitapur Road, Lucknow-226021.	8,45,784/-	07/06/2023	8,36,991/-
3	Mr. Mohit Agnihotri & Mrs. Saroj Agnihotri/ UP0100610001490	House No. 541A/072 admeasuring 800 Sq. Fts. at Plot No. 81, Khasra No. 516/10, 516/17 & 516/18, Aman Vihar, Haiderganj Jadedee, Ward Balakganj, Lucknow-226003.	15,64,219/-	07/06/2023	15,48,147/-
4	Mr. Atul Tiwari & Mrs. Sita Tiwari/ UP0100610001289	H. No. 548/C-579/215 admeasuring 1000 Sq. Fts. at Khasra No. 391, Chandrodya Nagar, Devpur, Ward Kesri Khara, Near Surya Nagar Crossing, Lucknow-226017.	11,21,163/-	18/05/2023	10,95,133/-
5	Mrs. Mamta Gupta/ UP0380600101198	Plot No. B-45 admeasuring 1800 Sq. Fts. at Khasra No. 52, Khargapur, Lucknow-226010.	6,87,783/-	18/04/2023	6,75,543/-
6	Mr. Ramendra Ranjan Singh / UP0100610001138	H. No. ANS/488/PN 93-B admeasuring 1100 Sq. Fts. at Part of Plot No. 93, Khasra No. 488, Ali Nagar Sunehra, Ward Sarojini Nagar, Lucknow-226008.	24,85,552/-	18/04/2023	24,16,350/-

THIS NOTICE HAS BEEN ALSO PASTED ON THE OUTER DOOR OF THE BORROWER'S LAST KNOWN ADDRESS AND AT THE MORTGAGED PROPERTY(IES).

Date : 12.07.2023
Place : Lucknow



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JOURNALISM OF COURAGE

DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT2)
1st Floor, SCO 33-34-35, Sector 17-A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)

Case No.: OA/756/2023

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rule, 1993.

UNION BANK OF INDIA Exh. No.: 19110
VS
MS ANKITA TEXTILE AND OTHERS NA

To,
(3) SHRI SANDEEP
S/O SHRI KRISHAN R/O SHIV COLONY WARD NO 4 GOHANA SONIPAT, HARYANA -131301

SUMMONS

WHEREAS, OA/756/2023 was listed before Hon'ble Presiding Officer / Registrar on 28/06/2023.

WHEREAS this Hon'ble Tribunal is pleased to issue summons / notice on the said Application under Section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 3408671.87/- (application along with copies of documents etc annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) To show cause with in thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties of assets other than properties and assets specified by the applicant under serial number 3 A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 25/09/2023 at 10:30 AM failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 07/07/2023

Signature of the officer Authorised to issue summons
Note : Strike out whichever is not applicable.

DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT2)
1st Floor, SCO 33-34-35, Sector 17-A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)

Case No.: OA/360/2023

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rule, 1993.

UNION BANK OF INDIA Exh. No.: 18879
VS
SHRI SANJAY KUMAR AND OTHERS.

To,
(1) SHRI SANJAY KUMAR AND OTHERS .
D/W/S/O- SHRI RAJENDER SINGH VILLAGE ISRANA, TEHSIL ISRANA, Panipat, HARYANA - 132107
(4) SHRI DEVI RAJ
S/O SHRT JAI MAL R/O VILLAGE BIJAWA TEHSIL ISRANA, Panipat, HARYANA - 132107

SUMMONS

WHEREAS, OA/360/2023 was listed before Hon'ble Presiding Officer / Registrar on 03/06/2023.

WHEREAS this Hon'ble Tribunal is pleased to issue summons / notice on the said Application under Section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 3832003.55/- (application along with copies of documents etc annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) To show cause with in thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties of assets other than properties and assets specified by the applicant under serial number 3 A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 19/09/2023 at 10:30 AM failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 28/06/2023

Signature of the officer Authorised to issue summons
Note : Strike out whichever is not applicable.

IMPORTANT

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EAST COAST RAILWAY
e-Tender Notice No.: eT-M-AMC-KB-PUI-14-2023, Dtd.03.07.2023
Name of Work: ANNUAL MAINTENANCE CONTRACT OF AXLE MOUNTED DISC BRAKE SYSTEM OF KNORR BREMSE MAKE IN LHB TYPE COACHES AT COACHING DEPOT PURI FOR A PERIOD OF TWO YEARS.
Advertised Value: ₹ 11,90,20,310.60
EMD ₹ 7.45,100/-
Completion Period: 24 (TwentyFour) months
Tender Closing Date and time : At 1300hrs. on 24.07.2023
The Tender documents complete details available at <http://www.ireps.gov.in>
Sr. Coaching Depot Officer, Puri
PR-328/O/23-24



GOVERNMENT OF TAMILNADU
MANNACHANALLUR SPECIAL GRADE TOWN PANCHAYAT
TIRUCHIRAPPALLI DISTRICT

RE-TENDER NOTICE

Improvement of Water Supply Scheme in Mannachanallur Town Panchayat under AMRUT 2.0 Scheme 2021-2022 at an estimate cost Rs. 2043.00 lakh. Tenders (Two Cover system) are invited.

1. Tender Schedule should be downloaded from the website <https://ntenders.gov.in> at free of cost and know the tender details and conditions.

2. Tender date and time

a) Pre-bid meeting date 26.07.2023 at 11:00 am

b) Tender should be submitted upto 09.08.2023 at 3:00 pm

c) Received tender will be opened on 09.08.2023 at 3:30 pm

3. In case of the opening date of tender is declared as holiday, the received tender will be opened the next working day at the same time.

Chairman Mannachanallur Town Panchayat Tiruchirappalli District
Executive Officer Mannachanallur Town Panchayat Tiruchirappalli District

DIPR/3604/Tender/2023
"சான்றாக உட்புது கமிட்டிக்கு அனுப்பித்தும், சான்றாக பரிந்து எடுத்தும் பட்டபெயர்."

PUBLIC NOTICE

Notice is hereby given that Share Certificate No 1494 for 700 Equity Shares of Re.1/- (Rupees one only) each bearing Distinctive Nos 158001911 to 158002610 of **Kajaria Ceramics Limited**, having its registered office at SF -11, Second Floor, JMD Regent Plaza, Mehrauli Gurgaon Road, Village Sikanderpur, Ghosi, Gurugram, Haryana-122001 registered in the name of **RITA MANIKANT RATHOD** and Late **MANIKANT HARGOVINDAS RATHOD** has been lost. **RITA NARENDRA GAJRIA** has applied to the company to issue Duplicate Certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice, after which no claim will be entertained and the company will proceed to issue duplicate share certificate.

Folio No.	No. of Shares	Certificate No.	Distinctive No.
00100567	700	1494	158001911-158002610

Date: 12th July 2023
Place: Haryana
Sd/
RITA NARENDRA GAJRIA

DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT2)
1st Floor, SCO 33-34-35, Sector 17-A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)

Case No.: OA/270/2023

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rule, 1993.

UNION BANK OF INDIA Exh. No.: 19100
VS
SMT KELA DEVI AND OTHERS.

To,
(2) SHRI PINTU
LATE SON OF SH. HAWA SINGH HOUSE NO 87 BLOCK 3 MADALOUA PANIPAT, HARYANA

SUMMONS

WHEREAS, OA/270/2023 was listed before Hon'ble Presiding Officer / Registrar on 01/07/2023.

WHEREAS this Hon'ble Tribunal is pleased to issue summons / notice on the said Application under Section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 2593180.27/- (application along with copies of documents etc annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) To show cause with in thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties of assets other than properties and assets specified by the applicant under serial number 3 A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 30/09/2023 at 10:30 AM failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 07/07/2023

Signature of the officer Authorised to issue summons
Note : Strike out whichever is not applicable.

DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT2)
1st Floor, SCO 33-34-35, Sector 17-A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)

Case No.: OA/627/2023

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rule, 1993.

UNION BANK OF INDIA Exh. No.: 18997
VS
SHRI PARDEEP KUMAR SON OF SHRI BALWAN SINGH

To,
(1) SHRI PARDEEP KUMAR SON OF SHRI BALWAN SINGH
SHRI PARDEEP KUMAR SON OF SHRI BALWAN SINGH RESIDENT OF HOUSE NO. 780, BAYAPUR KHURAD, SONEPAT, HARYANA, (BORROWER / MORTGAGOR) Sonipat, HARYANA
(2) SMT POONAM DEVI
WIFE OF SH PARDEEP KUMAR RESIDENT OF HOUSE NO 780 BAYAPUR KHURAD SONIPAT, HARYANA

SUMMONS

WHEREAS, OA/627/2023 was listed before Hon'ble Presiding Officer / Registrar on 26/06/2023.

WHEREAS this Hon'ble Tribunal is pleased to issue summons / notice on the said Application under Section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 2464216.00/- (application along with copies of documents etc annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) To show cause with in thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties of assets other than properties and assets specified by the applicant under serial number 3 A of the original application;

(iii) you are restrained from dealing with or disposing of secured